

Central Administrative Tribunal
Principal Bench

RA 178/99
in
OA 1673/99

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New Delhi this the 8th day of September, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

1. Balwant Singh,
S/o Shri Amar Singh,
R/o 1188, Laxmi Bai Nagar,
New Delhi-110023.

2. Shri Azad Singh,
S/o Shri Kalyan Singh,
R/o E-40, Kidwai Nagar,
New Delhi.

3. Shri Rajbir Singh,
S/o Shri Mam Chand,
R/o Village Chodali,
PO - Kalyanpuri,
Delhi.

..Applicants.

Versus

1. Union of India, through
Secretary,
Ministry of Urban Development,
Govt. of India, Nirman Bhawan,
New Delhi.

2. Director General,
CPWD (Central Public Works Deptt.),
Nirman Bhawan, Govt. of India,
New Delhi.

3. Chief Engineer,
(Elect. 1), CPWD, Vidhyut Bhawan,
Shankar Market, Connaught Place,
New Delhi.

4. Dy. Director of Administration-II,
CPWD, Govt. of India,
Nirman Mhanideshalaya,
Kendriya Lok Nirman Bibhag,
Nirman Bhawan,
New Delhi.

... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicants have filed Review Application No.
178/99 praying for review of the order dted 6.8.1999 in O.A.
1673/99.

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2. In para 5 of the RA, the applicants have stated that now they have moved an application for condonation of delay in respect of the O.A. which was dismissed for being barred by limitation. The reason given in the RA that the applicants are very poor persons and hence the order should be reviewed, on the ground that they have now filed M.A. for condonation of delay, is not a ground as provided under Order 47 Rule 1 CPC read with Section 22(3) (f) of the Act to allow this RA. RA is accordingly rejected.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)